

* Important : Please see notes overleaf before filling up the challan

T.D.S./TCS TAX CHALLAN

Single Copy (to be sent to the ZAO)

CHALLAN NO./ ITNS 281	Tax Applicable (Tick One)* TAX DEDUCTED/COLLECTED AT SOURCE FROM (0020) COMPANY <input type="checkbox"/> (0021) NON-COMPANY <input type="checkbox"/> DEDUCTEES DEDUCTEES	Assessment Year ____ - ____
Tax Deduction Account No. (T.A.N.) ____		
Full Name ____		
Complete Address with City & State ____		
Tel. No. _____		Pin _____
Type of Payment	Code *	
(Tick One)	(Please see overleaf)	
TDS/TCS Payable by Taxpayer	(200)	<input type="checkbox"/>
TDS/TCS Regular Assessment (Raised by I.T. Deptt.)	(400)	<input type="checkbox"/>
DETAILS OF PAYMENTS Amount (in Rs. Only)		
Income Tax		
Surcharge		
Education Cess		
Interest		
Penalty		
Total		
Total (in words)		
CRORES	LACS	THOUSANDS
HUNDREDS	TENS	UNITS
Paid in Cash/Debit to A/c /Cheque No.		Dated
Drawn on		
(Name of the Bank and Branch)		
Date:		
Signature of person making payment		Rs.
Taxpayers Counterfoil (To be filled up by taxpayer)		
TAN	____	
Received from	____ (Name)	
Cash/ Debit to A/c /Cheque No.		For Rs.
Rs. (in words)		
drawn on		
(Name of the Bank and Branch)		
Company/Non-Company Deductees		
on account of Tax Deducted at Source (TDS)/Tax Collected at Source (TCS) from ____ (Fill up Code)		
(Strike out whichever is not applicable)		
for the Assessment Year		Rs.

FOR USE IN RECEIVING BANK

Debit to A/c / Cheque credited on

D	D	M	M
		Y	Y

SPACE FOR BANK SEAL

SPACE FOR BANK SEAL

*NOTES

1. Please note that quoting false TAN may attract a penalty of Rs. 10,000/- as per section 272BB of I.T. Act, 1961.
2. Use a Separate Challan for each Nature (Type) of Payment. The relevant Codes are:

<i>Section</i>	<i>Nature of Payment</i>	<i>Code</i>		
192	Payment to Govt. Employees other than Union Government Employees	9	2	A
192	Payment of Employees other than Govt. Employees	9	2	B
193	Interest on securities	1	9	3
194	Dividend	1	9	4
194A	Interest other than interest on securities	9	4	A
194B	Winnings from lotteries and crossword puzzles	9	4	B
194BB	Winnings from horse race	4	B	B
194C	Payment of contractors and sub-contractors	9	4	C
194D	Insurance Commission	9	4	D
194E	Payments to non-resident Sportsmen/Sport Associations	9	4	E
194EE	Payments in respect of Deposits under National Savings Schemes	4	E	E
194F	Payments on account of Re-purchase of Units by Mutual Funds or UTI	9	4	F
194G	Commission, prize etc., on sale of Lottery tickets	9	4	G
194H	Commission or Brokerage	9	4	H
194I	Rent	9	4	I
194J	Fees for Professional or Technical Services	9	4	J
194K	Income payable to a resident assessee in respect of Units of a specified Mutual Fund or of the Units of the UTI	9	4	K
194LA	Payment of Compensation on acquisition of certain immovable property	9	4	L
195	Other sums payable to a non-resident	1	9	5
196A	Income in respect of units of Non-Residents	9	6	A
196B	Payments in respect of Units to an Offshore Fund	9	6	B
196C	Income from foreign Currency Bonds or shares of Indian Company payable to Non-Resident	9	6	C
196D	Income of foreign institutional investors from securities	9	6	D
206C	Collection at source from Alcoholic Liquor for Human Consumption	6	C	A
206C	Collection at source from Timber obtained under Forest lease	6	C	B
206C	Collection at source from Timber obtained by any Mode other than a Forest Lease	6	C	C
206C	Collection at source from any other Forest Produce (not being Tendu Leaves)	6	C	D
206C	Collection at source from Scrap	6	C	E
206C	Collection at source from contractors or licensee or lease relating to Parking lots	6	C	F
206C	Collection at source from contractors or licensee or lease relating to toll plaza	6	C	G

206C Collection at source from contractors or licensee or lease relating to mine or quarry

6	C	H
---	---	---

206C Collection at source from tendu leaves

6	C	I
---	---	---

3. Tax payers may please draw/issue Cheque/DDs towards payment of income-tax as under:

Pay _____ (Name of the bank where the Challan in being deposited)

A/c Income-tax

PLEASE TICK THE RELEVANT BOX AT THE TOP OF THE CHALLAN. SEPARATE CHALLANS SHOULD BE USED FOR DEPOSITING TAX DEDUCTED AT SOURCE FROM COMPANY DEDUCTEES AND FROM NON-COMPANY DEDUCTEES

KINDLY ENSURE THAT THE BANK'S ACKNOWLEDGEMENT CONTAINS THE FOLLOWING:-

1. 7 DIGIT BSR CODE OF THE BANK BRANCH
2. DATE OF DEPOSIT OF CHALLAN (DD MM YY)
3. CHALLAN SERIAL NUMBER

THESE WILL HAVE TO BE QUOTED IN YOUR RETURN OF INCOME.

Form No.26QB

[See section 194-IA, rule 30 and rule 31A]

Challan –cum – statement of deduction of tax under section 194-IA

Financial Year		-		Major Head Code*				Minor Head Code*				
Permanent Account Number (PAN) of Transferee/ Payer/ Buyer												
Category of PAN*				Status of PAN*								
Full Name of Transferee/ Payer/ Buyer*												
Complete Address of Transferee/Payer/Buyer												
										PIN		
Mobile No.			Email ID									
Whether more than one transferee/payer/buyer (Yes/No)												
Permanent Account Number (PAN) of Transferor/ Payee/ Seller												
Category of PAN*				Status of PAN*								
Full Name of Transferor/ Payee/ Seller												
Complete Address of Transferor/Payee/Seller												
										PIN		
Mobile No.			Email ID									
Whether more than one transferor/payee/seller (Yes/No)												
Complete Address of Property transferred												
										PIN		
Date of Agreement/Booking**				Total Value of Consideration (Amount in Rs.)				Payment in instalment or lump-sum				
Amount Paid/Credited (in Rs.)		Date of payment/credit**		Rate at which deducted		Amount of tax deducted at source		Date of Deduction**				
Date of Deposit**						Mode of payment		<input type="checkbox"/> Simultaneous e-tax payment <input type="checkbox"/> e-tax payment on subsequent date				
Details of Payment of Tax Deducted at Source (Amount in Rs.)												
TDS (Income Tax)(Credit of tax to the deductee shall be given for this amount)												
Interest												
Fee												
Total payment												
Total Payment in Words (in Rs.)												
Crores		Lakhs		Thousands		Hundreds		Tens		Units		
Unique Acknowledgement no. (generated by TIN)												

* To be updated automatically.

** In dd/mm/yyyy format.

FORM NO. 16B				
[See rule 31(3A)]				
Certificate under section 203 of the Income-tax Act, 1961 for tax deducted at source				
Certificate No.		Last updated on		
Name and address of the Deductor (Transferee/Payer/Buyer)		Name and address of the Deductee (Transferor/Payee/Seller)		
PAN of the Deductor	PAN of the Deductee		Financial Year of deduction	
Summary of Transaction (s)				
S. No.	Unique Acknowledgement Number	Amount Paid/Credited	Date of payment/credit (dd/mm/yyyy)	Amount of tax deducted and deposited in respect of the deductee
Total (Rs.)				
DETAILS OF TAX DEPOSITED TO THE CREDIT OF THE CENTRAL GOVERNMENT FOR WHICH CREDIT IS TO BE GIVEN TO THE DEDUCTEE				
S. No.	Amount of tax deposited in respect of deductee (Rs.)	Challan Identification number (CIN)		
		BSR Code of the Bank Branch	Date on which tax deposited (dd/mm/yyyy)	Challan Serial Number
1.				
2.				
Total (Rs.)				
Verification				
I,....., son/daughter of in the capacity of (designation) do hereby certify that a sum of (Rs.) [Rs.(in words)] has been deducted and deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, challan-cum-statement of deduction of tax, TDS deposited and other available records.				
Place		(Signature of person responsible for deduction of tax)		
Date		Full Name:		